

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 97 of 2012 in
DFR No. 1490 of 2011**

Dated : 13th March, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

B.S.E.S. Rajdhani Power Ltd.

...Appellant (s)

Versus

Delhi Electricity Regulatory Commission

.....Respondent(s)

Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Advocate with
Mr. Mansoor Ali, Mr. Vishal Anand
Mr. Rajeev Chowdhary & Mr Rishi

ORDER

**I.A. No. 97 of 2012
(*Condone delay in re-filing*)**

This is an Application to condone the delay of 114 days in re-filing the Appeal.

In our view, the explanation, which has been given in the application to condone the delay in re-filing the Appeal, is not satisfactory. However, the learned Senior counsel appearing for the Applicant/Appellant requests this Tribunal to consider the merits

of the matter and then consider the condonation of delay in re-filing the Appeal on payment of some costs.

Therefore, the Applicant/Appellant is directed to pay the cost of Rs. 1,14,000/- (Rupees one lakh fourteen thousand only) to a charitable organization – “ **Delhi Council for Child Welfare, Qudsia Bagh, Yamuna Marg, Civil Lines, Delhi – 110054**” within one week. The Registry is directed to send a copy of this Order to the charitable organization.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **22.03.2012**.

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson